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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI




ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM

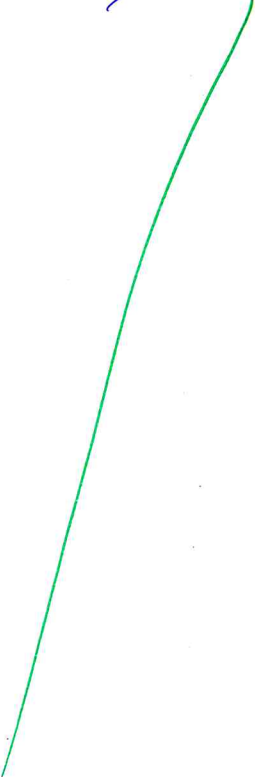

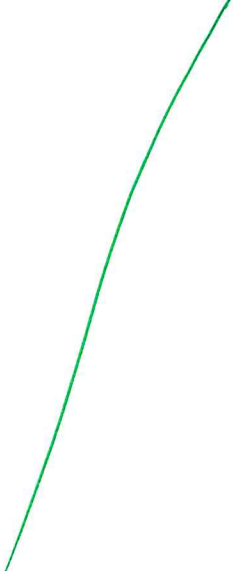
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/ 94 /2017  
PETITION NUMBER : TCP/172/2016  
NAME OF THE PETITIONER(S) : SIRAJUDDEIN MOHAMMED SUBAIR  
NAME OF THE RESPONDENT(S) : ALPHA HELICAL PUMPS PVT LTD & 3  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Ambili Menon	Counsel for Applicant/Respondent 3	
2.	TK BHASKAR PRIYADARSHIN N KEERTHI SNWETHA	Counsel for Petitioners	
3.	VINEET ✓	for R <sub>1</sub> - R <sub>2</sub>	



## ORDER

Shri T K Bhaskar, counsel for petitioners present. Shri S Vineet, counsel for R1 & R2 and Ms Ambili Menon, counsel for applicant/R3 are present. R3 has filed one application to seek leave to file IA. The IA 94/2017 is also placed on record. Under para 12 of the IA, it has been stated that after the General Body Meeting that took place on 27.3.2017, the applicant/R3 has not been allowed to have access to the personal cabin and records of the company. The applicant was even threatened that he will not be allowed to enter the factory and office premises any more. The applicant is also of the apprehension that his personal cabin may have been demolished. This appears to be a serious matter and needs to be heard by providing a fair opportunity to the other side. Therefore, we are inclined to grant leave to file the IA, which has already been filed prior to filing of the leave application. As counsel for R1 & R2 is present today, he is directed to file counter in the IA within two weeks, thereafter, counsel for the applicant/R3 will file rejoinder within two weeks.

2. It has also been submitted by the counsel for petitioner that the additional counter and one application which has been proposed to be filed in the main CP by the counsel for R1 & R2 be permitted to be brought on record for which will file the counters before the next date of hearing by furnishing a copy to the other side. There is another application which has been filed by R2 that pertains to the contempt matter for which leave application has been filed. We grant leave and allow the said application to be brought on record and respondents/<sup>is directed</sup>petitioner to file counter to the same before the next date of hearing. All the CAs will be taken up alongwith the main CP which is fixed for final hearing on 19.06.2017 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)